

3

3

Serial
No. of
Order

Date of
Order

Order with Signature

20.8.2002

Heard Shri D.P.Dhalasamant, the learned counsel for the applicant and Shri A.K.Bose, learned Senior Standing Counsel for the Respondents.

In this application the applicant is seeking for direction to Respondents to step up his pay with reference to his junior Shri J.N.Pradhan.

The admitted fact is that his junior Shri J.N.Pradhan was promoted to the cadre of U.D.C. w.e.f. 1.5.1974, whereas the applicant was promoted to the cadre of U.D.C. on 7.7.1975, after being exonerated from the disciplinary proceedings against him. Accordingly, the applicant has claimed that his pay should be stepped up at par with his junior Shri J.N.Pradhan. The applicant had represented for stepping up his pay with reference to his junior Shri J.N.Pradhan, in his letter dated 24.3.1994. The Respondents in their letter dated 7th February, 1995, rejected his claim, relying on the Govt. of India, Department of Personnel & Training O.M. No.4/7/92-Estt. (Pay-I) dated 4.1.1993. Since the claim of the applicant relates to the year 1975, the Respondents cannot rely

Counter not filed
In view of order
passed in PLX
put up for orders
pl.

By
5/10/96

Bench

Adi to 7.4.97
for hearing.

Ad
4/4/97

Adi to 11.4.97
for hearing.

Ad
10/4/97

Bench.

Or. no. 5- may be

For hearing

ad to 22.4.97

Ad
21.4.97

Bench

Or. no. 6- may be

new

For hearing.

ad to 24.4.97

Ad
23.4.97

Bench

Or. no. 7- may be

For hearing.

ad to 29.4.97

Ad
28.4.97

Bench

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on the O.M. dated 4.11.1993. This being the position, this O.A. is disposed of with a direction to applicant to make a detailed representation to Respondent no.1 for considering his case for stepping up his pay with reference to that of his junior (Shri J.N.Pradhan), keeping in view the relevant rules and the fact that he (applicant) has been exonerated from the charge, within a period of 10 (ten) days from the to-day and in case such a representation is received, the Respondents should dispose of the same within a period of three months thereafter, through a reasoned and speaking order. No costs.

V. Mohan

MEMBER (ADMINISTRATIVE)

M. S. Naik

MEMBER (JUDICIAL)

Copy of order dated 20.8.92 may be handed over to Counsel for 2016 Order
for 29/8 8.0.